

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD BENCH

**Before: Shri Rajpal Yadav, Judicial Member
And Shri Amarjit Singh, Accountant Member**

**ITA Nos. 2669 & 2670/Ahd/2015
Assessment Year 2006-07 to 2007-08**

M/s. Styrolution ABS (India) Ltd. (Formerly known as Ineos ABS(I) Ltd.) 6 th Floor, ABS Towers, Old Padra Road, Baroda-390007 PAN: AAACB6164H (Appellant)	Vs	The DCIT, Circle-1(2), Baroda (Respondent)
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**Revenue by: Shri Mudit Nagpal, Sr. D.R.
Assessee by: Shri Sunil Talati, A.R.**

Date of hearing : 29-10-2018
Date of pronouncement : 30-10-2018

आदेश/ORDER

PER : AMARJIT SINGH, ACCOUNTANT MEMBER:-

These two appeals filed by assessee for A.Y. 2006-07 to 2007-08, arise from order of the CIT(A)-I, Vadodara dated 13-07-2015, in proceedings under section 115WG rws 115WE(3) of the Income Tax Act, 1961; in short the Act.

2. At the time of hearing, Id. counsel for the assessee has requested to withdraw the appeals. The Revenue is fair enough in not objecting to the same. We therefore accept assessee's request for withdrawing the appeals filed.

3. In the result, both the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on 30-10-2018

Sd/-
(RAJPAL YADAV)
JUDICIAL MEMBER
Ahmedabad : Dated 30/10/2018

Sd/-
(AMARJIT SINGH)
ACCOUNTANT MEMBER

आदेश का प्रतिलिपि आदेश / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपील आधिकरण,
अहमदाबाद